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(2025) 12 SHI CK 0020

Himachal Pradesh HC

Case No: Civil Writ Petition No 20075 Of 2025

Vinod Kumar APPELLANT

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State Of Himachal Pradesh & Ors RESPONDENT

Date of Decision: Dec. 20, 2025

Hon'ble Judges: Sandeep Sharma, J

Bench: Single Bench

Advocate: Babita Chauhan, Vishal Panwar, Ravi Chauhan, Anish Banshtu, Naveen K.

Bhardwaj

Final Decision: Disposed Of

Judgement

Sandeep Sharma, J

- 1. Before the issue raised in the instant petition could be eard and decided on its own merit, learned counsel representing the petitioner states that her client would be content and satisfied in case directions are issued to the respondents to consider and decide the case of the petitioner in light of judgment dated 06.02.2025, passed by Honble Apex Court in Civil Appeal No. 1595 of 2025, titled State of Himachal Pradesh and others vs. Surajmani and others, wherein it has been reiterated that daily wage employee shall be entitled to work charge status on his/her having completed eight years continuous service with a minimum of 240 days in each calendar years, in a time bound manner. Learned counsel representing the respondents are not averse to aforesaid innocuous prayer made on behalf of the petitioner.
- 3. Having perused the averments contained in the petition as well as relief prayed therein vis-à-vis judgment sought to be relied upon, this Cou finds that the issue raised in the instant petition already stands adjudicated by Division Bench of this Court as well as Hon'ble Apex Court and as such, no prejudice would be caused to either of the parties, if the respondents are directed to consider and decide the case of the petitioner in light of judgment supra.

4. Consequently, in view of the above, the present petition is disposed of with a direction to the respondents to consider and decide the case of the petitioner in light of aforesaid judgment expeditiously, preferably within a period of six weeks from today. Needless to say, authority concerned while doing the needful in terms of instant order, shall afford an opportunity of being heard to the petitioner and pass appropriate orders thereupon. Liberty is reserved to the petitioner to file appropriate proceedings in appropriate Court of law, if he still remains aggrieved. Pending application(s), if any, also stands disposed of.